

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE  
STATE OF TAMIL NADU**

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 12th November, 2010 is published together with Statement of Objects and Reasons for general information:—

**L.A. BILL No. 40 OF 2010**

***A Bill further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Second Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 4.

2. In sub-section (2) of section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003,—

(1) in clause (a), for the expression “to a level below five per cent by 31st March 2008, eliminate revenue deficit by 2010-2011”, the expression “beginning from financial year 2002-2003 to a level not exceeding five per cent by 31st March 2011, eliminate revenue deficit by 2011-2012” shall be substituted;

(2) in clause (b), for the expression “31st March 2011”, the expression “31st March 2012” shall be substituted.

Tamil Nadu  
Act  
16 of 2003.

**STATEMENT OF OBJECTS AND REASONS**

It is proposed to amend the Tamil Nadu Fiscal Responsibility Act, 2003 (Tamil Nadu Act 16 of 2003) to avail the benefit of interest relief on National Small Savings Fund and write-off of outstanding loans from Government of India administered by ministries other than Ministry of Finance as recommended by the Thirteenth Finance Commission during its award period of 2010-2015.

2. The Bill seeks to achieve the above object.

**K. ANBAZHAGAN,**  
*Minister for Finance.*

**M. SELVARAJ,**  
*Secretary.*